

C.B.I versus Akhand Pratap Singh & Others  
CC No. 33/16  
RC: 2(A) /05,  
CBI vs Akhand Pratap Singh & Others

07.08.2020

An application has been filed by Rakesh Kumar Rai and Rajesh Kumar Rai seeking release of original documents of PLOT NO. B.H 2/103, VISWAS KHAND, GOMATI NAGAR, LUCKNOW, U.P., which were seized by CBI in CC NO. 33/16 RC NO. 2(A)/05 TITLED AS 'CBI VS AKHAND PRATAP SINGH' and further praying for passing direction to LUCKNOW DEVELOPMENT AUTHORITY (LDA) /RESPONDENT NO 2 to free hold the property of the applicants as per rules.

Notice of the application be issued to the CBI with direction to file report / reply by next date of hearing. Application be sent to the prosecution through email.

Notify the matter on 11.08.2020 at 11 a.m.



Anuradha Shukla Bhardwaj,  
Ld. CBI Judge 21 / RADC  
07.08.2020

The matter has been taken up through Video Conferencing (VC) using CISCO Webex on account of Covid Pandemic and in terms of directions issued in this regard from time to time by Hon'ble High Court & Hon'ble District & Session Judge RADC.

07.08.2020

Present Online:

Sh.Vipin Kumar, Ld. PP for CBI through VC

Sh.Asad Siddiqui, Adv. with applicant through VC

An application has been moved seeking modification in the order dated 16.07.2020 by which application filed by the applicant seeking release of GPA i.e. seized documents of property bearing no. T-116/D, 4<sup>TH</sup> Floor, Main Bazar, Okhla, New Delhi-110025 was allowed.

It is stated in the application that applicant had met the IO concerned to get the above said seized documents released pursuant to the order by which abovementioned application was allowed but IO has only released GPA of the said property as this court has only mentioned the GPA in the order dt.16.07.2020. It is stated that other parts of document of property bearing no.T-116/D, 4<sup>TH</sup> Floor, Main Bazar, Okhla, New Delhi-110025 are also with the IO and maybe directed to be released.

It is also stated that documents of above mention property include GPA, Agreement to sell, Will, Possession Letter etc. All said documents are the part of the GPA.

In view of the facts, the order dated 16.07.2020 is modified, the IO is directed to release all the documents i.e. GPA, Agreement to sell, Will, Possession letter, and any other documents related with the property bearing no.T-116/D, 4<sup>TH</sup> Floor, Main Bazar, Okhla, New Delhi-110025, which were seized by the agency during investigation.

Application accordingly, stands disposed off.



Anuradha Shukla Bhardwaj,  
Ld. CBI Judge 21 / RADC  
07.08.2020